

GOVERNMENT OF JAMMU AND KASHMIR
Department of Law, Justice and Parliamentary Affairs.
(Establishment Section) **Civil Secretariat,**
Srinagar/Jammu

CIRCULAR

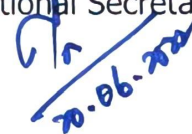
Subject: Payment of Counsel fee in favour of Law Officers/ Standing Counsels representing UT of J&K—Instructions thereof.

All the Law Officers/Standing Counsels appearing on behalf of Union Territory of Jammu and Kashmir before the Hon'ble High Court/ sub-ordinate courts /Tribunals/ Forums are hereby impressed upon to submit Orders/ Judgments within a period of 30 days from the date of passing of the said order/judgment for claiming of 2nd half counsel fee. No claim for the payment of 2nd half counsel fee shall be entertained after the expiry of above prescribed 30 days.

By Order.


(Ashish Gupta)
Additional Secretary to Government

No. LAW-LT10/133/2022-10
Copy to the:

 Dated. 17-06-2022

1. Ld. Advocate General, J&K for information.
2. All Law Officers/Standing Counsels representing on behalf of the Government for information and compliance.
3. Private Secretary to Secretary to Government, Department of Law, Justice and Parliamentary Affairs for information of the Secretary.
4. All concerned Record Keepers for information and compliance.
5. Incharge Website, Department of Law, Justice and Parliamentary Affairs.
6. Concerned file.